SUPREME COURT OF INDIA SLP(Crl) No. 004979 of 2024

Listed On 19-04-2024 Court No. 1 Item No. 4

Process Id-954/2024

ANKIT MANOJSINGH PARIHAR
Vs
THE STATE OF GUJARAT and another

Office Report of Fresh Cases

1. The limitation period of the appeal(s)/special leave petition(s) is as follows.

S.No.	Court	State	Bench	Case No.	Order Date	Petition in Time	Delay Days Filing	Delay Days Re-filing
1	High Court		HIGH COURT OF GUJARAT AT AHMEDABAD	CRLMA- 3117-2024	28-02-2024	Yes		Refiling is within time

 ${\tt 2.\ The\ advocate\ has\ filed\ Document (s)/Interlocutory\ Application (s)\ as\ follows:-}$

S.No.	Document No.	Name of Document	Filing date	Verification Status	Page No.
1	85350-2024	EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT	08-04-2024		
2	85351-2024	EXEMPTION FROM FILING O.T.	08-04-2024		

3. Similarity found in the present case is based on:

S.No.	Diary No.	Case No.	Petitioner/Respondent	Remarks	Status	
No Information Available						

4. It is submitted that, in terms of Order XV Rule 2, the status of proof of service upon the respondent(s)/caveator(s) is as follows:-

S.No.	Respondent(s)/Caveator(s)	Status of proof of service	Date of Service				
No Information Available							

Note:- It is submitted that list of relevant cases is enclosed for kind perusal of Hon'ble Court.

ASSISTANT REGISTRAR

Other relevent cases:

SLP (C) Nos. 1588-1592/2024 (titled State of Tamil Nadu & Ors. vs. All India Gaming Federation & etc. etc.) was filed challenging the order dated 09.11.2023 passed by the High Court Madras. The matter relates to a challenge made to the the constitutional validity of the Tamil Nadu Prohibition of Online Gambling and Regulation of Online Games Act, 2022. The said matter was listed on 05.02.2024 before Hon. CJI/JBP/MM, JJ.

- SLP (C) Nos. 19366-19369/2023 (titled Directorate General of Goods & Servies Tax Intelligence & Ors.) was filed challenging the order dated 11.05.2023 passed by the High Court of Karnataka at Bengaluru. The matter related to a search operation conducted by the petitioner department on the premises of Gameskraft Technologies Pvt. Ltd. an online gaming company. The said matter was listed on 06.09.2023 before Hon. CJI/JBP/MM, JJ.
- SLP (Crl.) Dy. No. 35450/2023 (titled Directorate of Enforcement vs. Hardeep Singh) was filed challenging the order dated 24.04.2023 passed by the High Court of Bombay at Goa in Criminal WP No. 47/2023. The matter relates to FIR No. 102/2022 registered under Sections 420, 409, 120B r/w Section 34 IPC and Sections 3 and 4 of the Goa Public Gambling Act, 1976 along with Section 66-D of the Information Technology Act, 2000 against three accused persons. Subsequently, ECIR/PJZO/03/2022 was recorded. The said matter was listed on 15.03.2024 before Hon. SUK/KVV, JJ.
- C.A. No. 6124-6131/2023 @ SLP (C) Nos. 19981-19988/2021 (titled State of Tamil Nadu & Ors. vs. Junglee Games India Pvt. Ltd. & Anr.) was filed challenging the order dated 03.08.2021 passed by the High Court relating to ban gambling which includes games like rummy and poker irrespective of the skills involved in the games, if the same is played for stakes or money. The said matter was listed on 07.12.2023 before Hon. ARB/SD/AGM, JJ.
- WP (C) No. 1374/2023 (titled M/s E-Gaming Federation & Anr. vs. Union of India & Ors.) arising out of similar issue is pending and was listed on 08.01.2024 before Hon. CJI/JBP/MM, JJ.
- WP (C) No. 1384/2023 (titled Play Games 24 7 Pvt. Ltd. & Ors. vs. Union of India & Anr.) arising out of similar issue is pending and was listed on 08.01.2024 before Hon. CJI/JBP/MM, JJ.
- T.P.(C) NOS. 755-781/2024 (titled Union of India & Ors. vs. Deltatech Gaming Ltd. & Anr.) was filed seeking transfer of 27 Writ Petitions pending across eleven High Courts to this Hon. Court. All those writ petitions were filed either by online gaming companies or casinos, inter alia, seeking directions: (a) to quash certain show cause notices issued to them by the Directorate General of GST Intelligence and others; and (b) to declare Rule 31(A)(3) of the Central Goods & Service Tax Rules (CGST Rules) as ultra vires the Constitution of india and Section 15(5) of the Central Goods & Service Tax Act, 2017 as ultra vires Article 246A, Article 366(12A) of the Constitution and Sections 15(1) and 15(2) of the CGST Act as ultra vires the Constituion of India. The said matter was disposed of on 05.04.2024 by Hon. CJI/JBP/MM, JJ.

SLP (Crl.) Nos. 3354-3355/2024 (titled Sunil Dammani & Etc. Etc. vs. Directorate of Enforcement) was filed challenging the order dated 09.01.2024 passed by the High Court of Chhattisgarh, Bilaspur in CRMP Nos. 2763/2023 and 2770/2023. The said matter was related to ECIR No. RPZO/10/2022 registered under Sections 3 and 4 of PMLA, 2002 alleging that approximately 6 FIRs were registered against various accused persons for the offence of cheating and criminal conspiracy relating to the online betting app namely Mahadev App which dealt with placing bets on sports. The said matter was dimissed on 15.03.2024 by Hon. CJI/JBP/MM, JJ.

SLP (Crl.) Dy. No. 12946/2023 (titled Mani Shankar Pandey vs. UOI & Ors.) was filed challenging the order dated 17.03.2023 passed by High Court of Chhattisgarh at Bilaspur in WP (Crl.) No. 1009/2022. The matter relates to the initiation of legal proceedings and lodging of complaints against the petitioner who is the Bureau Chief of the monthly magazine "Jagat Vision". The petitioner states he was appointed only for reporting the news for the said magazine and was not appointed for publishing the said magazine. On 05.10.2022, an edition of the Monthly Magazine (Patrika) Jagat Vision under the leadership of Smt. Vijaya Pathak, Editor-in-Chief of Jagat Vision, addressed the issue of corruption with the Mahadev App (Online Book Betting App) alongside other news articles concerning the Government and society. The said matter was dismissed vide order dated 10.10.2023 passed by Hon. HR/Sanjay Karol, JJ.

WP (Crl.) Dy. No. 11946/2023 (titled Faiz Ur Rahman Ansari vs. Union of India & Ors.) seeking directions to take appropriate legal action against respondent nos. 7 to 10 therein initiating high level inquiry by the competent authority and ban the operation of Streamkarapp and to recover the lost amount of Rs. 3 crores, was dismissed vide order dated 06.10.2023 passed by Hon. BRG/PKM, JJ.

SLP (C) No. 15791/2022 (titled Avinash Mehrotra vs. Union of India & Ors.) was filed challenging the order passed by the High Court of Rajasthan at Jaipur in DB Civil WP No. 20779/2019 which had been filed before the High Court, inter alia, stating that Dream 11 Fantasy Private Limited provides a platform to its users for playing sports and games on a virtual platform such as fantasy cricket, football, kabaddi, basketball and hockey it was alleged that the game being played on the aforesaid platform is nothing else but "betting" on the cricket team and thus constitute an illegal act of gambling/betting. The said matter was dismissed vide order dated 09.09.2022 passed by Hon. BRG/CTR, JJ.

SLP (C) No. 11794/2021 (titled Avinash Mehrotra vs. The State of Rajasthan & Ors.) was filed challenging the order passed by the High Court of Judicature for Rajasthan in DB CWP No. 6653/2019 raising the grievance regarding online gaming amounting to gambling. The said matter vide order dated 30.07.2021 passed by Hon. RFN/BRG, JJ., came to be dismissed.